

for circulation to serving personnel due for release through Army Formations and also to those already released from military service.

- (iii) The eligible ex-servicemen can then apply for such posts in response to the advertisements.
- (iv) The Director General of Resettlement will also meet specific requirements, if any, communicated to him by the Central/State Governments/individual departments, for filling any reserved vacancies. K
- (v) The employing departments will submit a quarterly progress report to the Ministry of Home Affairs showing details of requisitions made on the Employment Exchanges, and appointments of ex-servicemen with details of posts etc.

Wage Board for Civilian Defence Employees

*224. Shri S. M. Banerjee:
Shri S. C. Samanta:
Shri Madhu Limaye:
Shri Indrajit Gupta:
Shri J. M. Biswas:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that All India Defence Employees Federation has demanded appointment of a Wage Board or a Wage Committee for the Civilian Defence Employees in the country; and

(b) if so, the reaction of Government thereto?

The Minister of Defence (Shri Swaran Singh): (a) Yes, Sir.

(b) Government have not found it possible to accept this demand.

Disabled Military Personnel

*225. Shri Randhir Singh: Will the Minister of Defence be pleased to state:

(a) whether the military personnel disabled during the last Indo-Pak conflict are not entitled to the same chances and opportunities of promotion as category 'A' personnel;

(b) if so, the reasons therefor; and

(c) the steps taken by Government to remove this discrimination?

The Minister of Defence (Shri Swaran Singh): (a) to (c). There are no separate promotion rules for military personnel disabled during the last Indo-Pak conflict. In the normal promotion rules for the Army, no distinction is made between personnel in medical category 'A' and those in lower medical categories (provided the person concerned is not in medical category 'E', i.e. permanently unfit for any form of military service), except in the cases of promotion of officers to selection grades, i.e. Lieutenant-Colonels and above in the Army and Colonels and above in the Army Medical Corps, where generally promotions are restricted to officers who are in medical category 'A'. Even in these cases, promotions of individual officers in lower medical categories are permissible provided:—

(a) such promotion is in the public interest;

(b) the officer is, in the opinion of a medical board, capable of performing the normal active service duties of the rank to which he is being promoted; and

(c) any defect, disability or disease from which the officer is suffering is not likely to be aggravated by service conditions.

The reasons for the stricter rules for the promotion of officers to selection grades is that the number of such promotion posts are relatively few